

F. No. 12-31 / CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated. 24/4/17

ID No. 12-31/2017

To,

Shri Shailender K. Chaudhary
Director M/s DEOR Metal India Ltd.
16-17/340, Gali No. T-B
Friend Colony Ind. Area, Shadara, Delhi-95

Subject: Information under Right to Information Act 2005.

Sir,

Please refer to your RTI application No. _____ Dt. 7/4/17 and our ID No. 12-31/17 the information received from Teo. (Embassy) containing 34 pages is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 68/- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

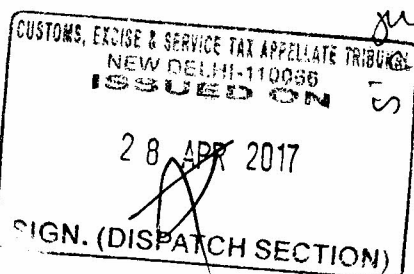
If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

V.P. Pandey
(V.P. Pandey)

Central Public Information Officer

o/c Copy to:- Computer section for website

copies of final order etc. which are part of
judicial proceedings to be taken as per
CESTAT Procedure Rules 1982 which
is made for the purpose in future.



V.P. Pandey

F.NO.32(33) MISC/RTI-SM/2017
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
West Block No.2, R.K. Puram, New Delhi.
SM APPEAL BRANCH.

Information NOTE

Subject: Information sought under RTI Act 2005-
dated 27/03/2017 filed by Sh. Shailender
Kumar Chaudary, Director of M/s DE-OR-
Metal Ind. Pvt. Ltd. Jain-reg.

Ref :CPIO ID NO.12-31/2017 dated 10/04/2017.

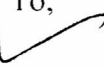
With reference to RTI application of Sh. Shailender Kumar Chaudary,
Director of M/s DE-OR-Metal Ind. Pvt. Ltd. in appeal No. E/1870/2010, the
information is as under:

- a). Find enclosed here to Vakalatanama of the Advocate Sh. V.K. Gupta, F-56, Dwarikapuri, Naveen Shahadra, Delhi-110032 (consisting of 01 page).
- B & d). Find enclosed herewith attested copy of Final order No. A/51219-51376/2015 dated 20/04/2015 (consisting of 30 pages) passed in above mentioned appeal.
- c) Find enclosed herewith proof of service of final order dated 20/04/2015 (consisting 3 page).

As requested, photo copies of the documents mentioned in the said application (34 pages in total) are hereby forwarded for onward transmission to the applicant after receipt of appropriate charges as envisaged under RTI Act, 2005.


Technical Officer
Single Member Branch

Date: 21/04/2017

To,
 The Assistant Registrar/
CPIO, New Delhi.

Enclose: As above (34 page)


21/4/17

F. No. 12-31 / CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated:- 19/04/2017

ID No. 12-31/2017

Subject: Information sought under RTI Act, 2005.


Sir/Madam,

Please refer to RTI application No. — dated 07/04/17 of Shri /Smt. Shailendra Kumar Chaudhary under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. — dated. 07/04/17 CPIO ID No. 12-31/17 is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection on or before 25/04/17 directly to the applicant and intimate the undersigned within the stipulated time failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02.2013 circulated on 23.05.2013

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.


(V.P. Pandey)
Central Public Information Officer

Copy to:

- 0/1/17
1. S.M. Branch I/c T.O.
 2. _____
 3. _____
 4. Sb. Shailendra Kumar Chaudhary
Director
M/s DE-OR Metal India Ltd.
16 & 17/340 Gali No 1-B
Friend Colony Ind. Area
Shahdara - Delhi - 110095



ID No. 12-31/2017

~~Defect~~
renewed

Date : 27-03-2017

INFORMATION UNDER RTI

To,

The Nodal Officer & CPIO, (RTI),
CESTAT,
R. K. Puram, New Delhi. - 110066

SUBJECT :- SEEKING OF INFORMATION/COPIES OF DOCUMENTS
UNDER RTI ACT.

Sir,

In connection with Appeal No. E/1870/2010 pertaining to M/S De-Or Metal Ind. Pvt. Ltd. vs CCE, Delhi-II case, please inform and provide copy of the document, where required, under RTI Act :-

- a). Please inform the name and address of Advocate authorised on Vakalatnama to represent M/S De-Or Metal Ind. Pvt. Ltd.;
- b). Please inform the date and Final Order Number, if any, passed in the above appeal case by this Hon'ble CESTAT, New Delhi;
- c). Please provide details with proof of service of the Final Order, if any, to the Company and it's Advocate in so far as it appears to have not been served upon either of them, till date;
- d). Please provide an attested copy of the Final Order to the applicant for official use;
4. A postal order no. 38F-139357 of Rs. 10/- as is required under the law, is hereby enclosed.
5. Information and copies of documents as requested above may please be provided at the address given below, at the earliest :-

M/S De-Or Metal Industries Pvt. Ltd.,
16 & 17/340, Gali No.1-B,
Friends Colony Industrial Area,
Shahdara, Delhi - 110 095

Thanking you,
Encl. as above - Postal Order

 Yours faithfully,

(SHAILENDER KUMAR)
CHAUDHARY, DIRECTOR
M/S DE-OR METAL IND. PVT. LTD.,
16 & 17/340, GALI NO.1-B, FRIENDS COLONY IND. AREA,
SHAHDARA, DELHI - 110 095.

50/3/17